

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCriminal Appeal No(s). 1568/2013

CHETAN

Appellant(s)

VERSUS

STATE OF KARNATAKA

Respondent(s)

Date : 30-05-2025 This appeal was called on for pronouncement of judgment today.

For Appellant(s) : Mrs. Rajani K. Prasad, Adv.
Mr. B. K. Prasad, Adv.
Ms. Abha R. Sharma, AOR

For Respondent(s) : Mr. Muhammad Ali Khan, A.A.G.
Mr. V. N. Raghupathy, AOR
Mr. Omar Hoda, Adv.
Ms. Eesha Bakshi, Adv.
Mr. Kamran Khan, Adv.
Mr. Arjun Sharma, Adv.
Ms. Jayanti Singh, Adv.
Ms. Gurbani Bhatia, Adv.

Hon'ble Mr. Justice Nongmeikapam Kotiswar Singh pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Surya Kant and His Lordship.

The appeal is dismissed in terms of the signed reportable judgment. The operative part of the judgment reads as under:

"Consequently, bail bonds furnished by the appellant stand cancelled and the appellant who had been released on bail is directed to surrender before the Trial Court forthwith to undergo the remaining period of sentence awarded by the Trial Court as affirmed by the High Court."

Pending applications, if any, also stand disposed of.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR

(signed reportable judgment is placed on the file)